

ITEM NO.29

COURT NO.2

SECTION XIV-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 3607/2016

PEOPLES UNION FOR CIVIL LIBERTIES (PUCL) &amp; ANR. Appellant(s)

VERSUS

THE STATE OF NAGALAND &amp; ORS. Respondent(s)

(IA No. 88466/2023 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 69269/2023 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 143223/2023 - INTERLOCUTARY APPLICATION  
IA No. 141043/2023 - INTERVENTION APPLICATION)

Date : 11-12-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Appellant(s) Mr. Satya Mitra, AOR  
Mr. Colin Gonsalves, Sr. Adv.  
Ms. Mugdha, Adv.

For Respondent(s) Mr. K N Balgopal Adv. Gen./Sr. Adv.Nagaland  
Ms. K. Enatoli Sema, AOR  
Ms. Limayinla Jamir, Adv.  
Mr. Amit Kumar Singh, Adv.  
Mr. Vitso Rio, Adv.  
Ms. Nitya Nambiar, Adv.  
Ms. Chubalemla Chang, Adv.  
Mr. Prang Newmai, Adv.

Ms. Pinky Behera, AOR

Mr. Rajat Nair, Adv.  
Mr. Shailesh Madiyal, Adv.  
Mr. Vinayak Sharma, Adv.  
Mr. Pratyush Shrivastava, Adv.  
Mr. Shiv Mangal Sharma, Adv.  
Mr. Chitvan Singhal, Adv.  
Mr. Arvind Kumar Sharma, AOR  
Dr. Reeta Vasishta, Aor, Adv.

Mr. Shantanu Krishna, AOR

Mr. Sidharth Sarthi, Adv.  
Mr. Prabhat Ranjan Raj, Adv.  
Mr. Gunjesh Ranjan, Adv.  
Mr. Animesh Tripathi, Adv.  
Mr. Anil, Adv.

Mr. Abhaid Parikh , AOR

Mr. Nishe Rajen Shonker, AOR  
Mrs. Anu K Joy, Adv.  
Mr. Alim Anvar, Adv.  
Mr. Abraham Mathew, Adv.

Mr. Arvind Gupta, AOR  
Mr. Brahma Prakash, Adv.  
Mr. Dr Prahlad Narayan Singh, Adv.  
Ms. Nazish Fatima, Adv.

Mr. Mohammed Sadique T.A., AOR  
Mr. Babu Karukapadath, Adv.  
Mr. Shaji J Kodankandath, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

An affidavit has been filed on behalf of the Chief Secretary of the State of Nagaland affirming that the Nagaland Municipal Act, 2023 was passed on 09.11.2023 by the Nagaland Legislative Assembly and was notified on the same day after receiving the assent of the Governor. It is further stated that the Rules will be framed within a month from the date of the affidavit, i.e. on or before 08.1.2024 and the election process will be completed by 30<sup>th</sup> April, 2024.

List on 03.05.2024.

Notice of contempt can be discharged on the next date as by that time elections will be over.

[CHARANJEET KAUR]  
ASTT. REGISTRAR-cum-PS

[POONAM VAID]  
COURT MASTER (NSH)